

कि वे वहां की सरकार द्वारा दी गई अवधि में उस देश को नहीं छोड़ पाये; और

(ख) उपरोक्त भाग (क) में उल्लिखित कारण से अभी भी कितने लोग जेल में हैं ?

†[ARREST OF INDIANS IN SOUTH AFRICA

194. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) the number of Indians who have been arrested in South Africa for failing to leave South Africa within the period specified by the Government of that country; and

(b) the number of persons who are still in jail for the reason referred to in part (a) above?]

प्रधान मंत्री तथा वंदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) और (ख) सरकार को नहीं मालूम कि इस वजह से कोई भारतीय नागरिक गिरफ्तार किया गया है। चूंकि दक्षिण अफ्रीका के साथ हमारे राजनयिक सम्बन्ध नहीं हैं इसलिए जो सूचना मांगी गई है उसे हम प्राप्त नहीं कर सकते।

†[THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) and (b) Government is not aware of arrest of any Indian citizen on this account. In the absence of diplomatic relations with the Government of Union of South Africa we are unable to obtain the information asked for.]

RECOGNITION OF NEW GOVERNMENT IN SOUTH VIETNAM

195. SHRI B. D. KHOBARAGADE: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government have recently received a note from the new Government in South

Vietnam regarding its assumption of office and declaring its policy regarding international commitments of the former Government in South Vietnam; and

(b) whether any decision has been taken to recognise the new Government in South Vietnam?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes, Sir.

(b) The policy of the Government of India towards Vietnam is one of firm support of the Geneva Agreement of 1954 which envisages the peaceful reunification of that country. Hence, the Government of India has maintained relations on a *de facto* basis with the Government of South Vietnam, as well as with that of North Vietnam. Our relations with the new Government in South Vietnam will continue to be based on the same policy.

(The following Written Answers to the Questions, Starred and Unstarred, which had been put down in the List of Business for the 25th November, 1963, were laid on the Table.†)

POST OF ASSISTANT DIRECTOR GENERAL (SPORTS)

\*121. SHRI M. P. BHARGAVA: Will the Minister of Law be pleased to refer to the answer given to Starred Question No. 596 in the Rajya Sabha on the 16th September, 1963 and state:

(a) whether the post of the Assistant Director General (Sports) has since been filled up;

†The House adjourned on the 25th November, 1963 without transacting any business on account of the assassination of President John F. Kennedy of U.S.A. on the 22nd November, 1963.

(b) what were the reasons for not filling up the post from March 1962 to October 1962; and

(c) whether any departmental candidate was considered for the post?

THE DEPUTY MINISTER IN THE DEPARTMENT OF POSTS AND TELEGRAPHS (SHRI B. BHAGAVATI): (a) No.

(b) Recruitment rules for filling the post had not been finalised.

(c) Yes; four.

सहकारी चीनी फॅक्टरियों को लाइसेंस की मंजूरी

\*१२२. श्री भगवत नारायण भर्गव : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार है कि चीनी की नई फॅक्टरियों के लाइसेंसों की मंजूरी सहकारी क्षेत्र को दी जाये और यदि हां, तो उस प्रस्ताव का व्योरा क्या है ?

‡[SANCTION OF LICENCE TO CO-OPERATIVE SUGAR FACTORIES

\*122. SHRI B. N. BHARGAVA: Will the Minister of FOOD AND AGRICULTURE be pleased to state whether Government propose to sanction licences for the new sugar factories to the co-operative sector and if so, what are the details of the proposal?]

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (श्री ए० एम० थामस) : नए शर्करा कारखानों को लाइसेंस देते समय कृषक सहकारी समितियों को तरजीह दी जाएगी। शर्करा उद्योग में अतिरिक्त उत्पादन क्षमता बढ़ाने के लिए वर्तमान शर्करा कारखानों का विस्तार करने तथा नये कारखाने स्थापित करने के लिए लाइसेंस सम्बन्धी बहुत से आवेदन पत्रों की जाच की जा रही है। इनमें विभिन्न राज्यों में नये सहकारी कारखाने खोलने के लिए ४६ प्रस्ताव भी सम्मिलित हैं।

‡[THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): In granting licences for new sugar factories, preference will be given to farmers' co-operatives. A large number of applications for expansion of existing units, as well as, for establishment of new factories for licensing additional capacity in the sugar industry are under examination, including 46 proposals for setting up new co-operative factories in different States.]

#### POPULARISATION OF COW-DUNG GAS PLANTS

\*123. SHRI DAHYABHAI V. PATEL: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answers given to Starred Questions Nos. 221 and 242 in the Rajya Sabha on the 26th and 27th August, 1963 respectively and state what steps Government have taken to popularize cow-dung gas plants, particularly in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): As agreed at the Conference on the Manufacture and Popularization of Improved Agricultural Implements, held on the 15th and 16th July, 1963 in New Delhi, a sub-committee was formed to report on the technical, economic and sociological aspects of cow-dung gas plants. A scheme for the popularisation of cow-dung gas plants, prepared on the basis of recommendation of the sub-committees, is under consideration.

#### SUPPLY OF WHEAT FROM CANNADA

\*124. SHRI B. D. KHOBARAGADE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Canada has offered to supply wheat to India under Wheat Loan Programme on terms similar to P.L. 480;

(b) If so, what is the quantity offered; and